NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 72/Chd/Pb/2016

Mr. Pradeep Chaudhary & Ors.

... Petitioners

Versus

M/s New Suraj Transport Co. Pvt. Ltd. & Ors.Respondents

Present:

Dr. Rajansh Thukral, Advocate with Ms. Surekha Thukral,

Advocate for petitioners.

None for respondents No. 5 & 9 to 13.

Mr. A.K. Chopra, Advocate for respondent No. 4.

Despite second call, there is no representation for respondent Nos. 5 and 9 to 13. These respondents are proceeded ex-parte.

Learned counsel for the petitioners submits that respondent No. 4 has taken certain new objections in the written reply and seeks time to file rejoinder. The matter is adjournment to 17.07.2017 for arguments. The rejoinder, if any, be filed at least one week before the date fixed with copy advance to the counsel opposite.

> (Justice R.P. Nagrath) Member (Judicial)

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May 24, 2017 saini